

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3289

ANSWERED ON:13.03.2003

DECISION TO AMEND THE RECRUITMENT RULES TO ENSURE THE RESERVED POSTS FOR SC/STS

IQBAL AHMED SARADGI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Karnataka State has decided to amend the cadre and recruitment rules to ensure that the posts which are reserved for SC/ST communities, were not offered to other categories if the selected candidates from these categories did not join;
- (b) if so, the time by which the State Government is likely to introduce the legislation;
- (c) the total number of posts which are lying vacant for SC/ST category; and
- (d) the extent to which this will help in improving the position of recruitment of SC/ST?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (DR. SANJAY PASWAN)

(a) & (b) As per the policy of reservation in Direct Recruitment to the State Civil Services, the vacancies earmarked for Scheduled Castes and Scheduled Tribes for direct recruitment shall not be dereserved and filled by others in case the candidates belonging to the Scheduled Castes and Scheduled Tribes are not available for recruitment, such vacancies shall remain vacant until candidates of the category are available. If the candidates, including reserved categories, selected for any post fail to report for duty, then such vacancies shall be treated as fresh vacancies for the next recruitment. As such, there is no need to amend the Cadre and Recruitment Rules. However, the State Government has framed the Karnataka State Civil Services (Unfilled Vacancies reserved for the persons belonging to the Scheduled Castes and Scheduled tribes) (Special recruitment) Rules, 2001, which have come into force on 22nd November 2001, to clear the Backlog in direct recruitment in the State Civil Services posts, to ensure that adequate reservation to the Scheduled Castes and the Scheduled Tribes is provided.

(c) Approximately 16750 vacancies to be filled up by SC/STs have been identified till the end of February 2003 by the State Government of Karnataka.

(d) All the 16750 backlog vacancies identified, when filled up will help approximately equal number of SCs and STs to find employment. Rules also give preference to candidates between the age of 29 to 40 years.